

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 20 of 2023 (SZ)**

IN THE MATTER OF:

Burra Ravitheja,
Hyderabad

....Applicant(s)

Vs

Union of India,
Through the Secretary,
New Delhi and Ors.

...Respondent(s)

REPORT FILED BY THE ROAD AND BUILDING DEPARTMENT –R7



Counsel for 7th Respondent
Mrs.H.Yasmeen Ali

Date: 17-10-2024
Place: Chennai

**Report on O.A.No.20 of 2023 (SZ) before Hon'ble National Green Tribunal,
Southern Zone, Chennai**

Sri B. Ravitheja, R/o Hyderabad has filed an appeal before the Hon'ble National Green Tribunal, Southern Zone, Chennai vide O.A.No.20 of 2023 (SZ) on 02.02.2023 against the excavation of soil from the soil mounds at Eddugutta in Rajanna Sircilla District and being used in the work of "Construction of Four Lane Sircilla By-pass Road from Km 0/0 to 11/0 in Rajanna Sircilla District".

In this regard, the Hon'ble National Green Tribunal, Southern Zone, Chennai has suo motu impleaded the Chief Engineer, Roads and Buildings Department, Hyderabad as 7th Respondent in its order dated 15.03.2023.

In the petition filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, as per the petitioner's statement, sl. No. 4 & 9 pertains to (R&B) department and replies are as follows:

4. The Construction of Four Lane Sircilla By-pass Road contract work was awarded to M/s KSR Constructions, Karimnagar. As stated in the petition the responsibility of procurement of material for construction of road lies with Contracting agency only.

9. As stated in the petition, According to the information given by the EE R&B Department, Rajanna Sircilla District on 13-05-2022, 4,91,976.00 Cubic Meters earth soil is used for the entire road project and irrespective of quantity whether the agency bought the material from Govt. quarry or private quarry, the R&B Dept. has recovered the seigniorage charges as detailed below.

Sl. No.	Bill Type	Seigniorage charges Amount	Payment Details Voucher No. & Date
1	1 st & part Bill	25,50,682.00	V. No. 836, Dt: 18.07.2018
2	2 nd & Part Bill	9,36,001.00	V. No.834, Dt: 18.07.2018
3	3 rd & Part Bill	13,23,670.00	V. No.889, Dt: 18.07.2018
4	4 th & Part Bill	3,99,900.00	V. No.01, Dt: 01.03.2019
5	5 th & Part Bill	6,43,839.00	V. No.01, Dt: 01.03.2019
6	6 th & Part Bill	62,33,001.00	V. No.20, Dt: 18.02.2022
7	7 th & Part Bill	11,85,554.00	V. No.28, Dt: 24.03.2022

Sl. No.	Bill Type	Seigniorage charges Amount	Payment Details Voucher No. & Date
8	8 th & Part Bill	15,48,383.00	V. No.02, Dt: 10.11.2022
9	9 th & Part Bill	0.00	V. No.09, Dt: 24.03.2023
10	10 th & Part Bill	1,17,166.00	
	Total	1,49,38,196.00	

As mentioned in the above statement, the seigniorage charges were already recovered and action will be initiated to restore the Bio-diversity in the area.

This is submitted for favour of kind information.



Chief Engineer(R&B)
State Roads & CRN